
(2023) 03 P&H CK 0078

In the Punjab And Haryana At Chandigarh

Case No : Criminal Writ Petition No. 2884 Of 2023

Shilpa And Another

APPELLANT

Vs

State Of Haryana And Others

RESPONDENT

Date of Decision : 24-03-2023

Acts Referred:

Citation : (2023) 03 P&H CK 0078

Hon'ble Judges : Gurvinder Singh Gill, J

Bench : Single Bench

Advocate : Parveen Sharma

Final Decision : Disposed Of

Judgement

Gurvinder Singh Gill, J

1. Petitioner No.1-Shilpa aged about 20 years and petitioner No.2-Deepak aged about 20 ½ years both of whom are in a 'live-in' relationship, have approached this Court seeking issuance of a direction to official respondents to protect their lives and liberty as they apprehend threat to the same at the hands of respondent Nos. 4 to 6, who do not approve of their 'live-in' relationship.

2. Having heard the learned counsel for the petitioners and without commenting anything as regards the veracity of the averments made in the petition and also as regards the sanctity of alleged relationship of the petitioners, the petition is disposed of with a direction to respondent No.2-Superintendent of Police, Rohtak to look into the matter and to dispose off the representation dated 20.03.2023 (Annexure P-3) in accordance with law. In case, it is found that there is a genuine threat to the lives and liberty of the petitioners, then necessary steps warranted under law be taken thereupon at the earliest so as to ensure that no harm is caused to the petitioners.

3. A copy of this order alongwith copy of the representation dated 20.03.2023 (Annexure P-3) be sent to respondent No.2-Superintendent of Police, Rohtak, so

as to enable him to do the needful expeditiously.

4. It is, however, clarified that the aforesaid order shall not be taken to be any expression as regards the alleged relationship of the petitioners and shall not confer any immunity upon the petitioners, in case it is found that they have committed any wrong.